

December 1967, 6th July 1968 and so on. They have not given any reason for the delay; they have simply laid them on the Table. What is the reason for this long delay? Sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, under which the Health Minister laid the papers on the Table, states :

"All the rules made under this Act shall be laid for not less than 14 days before each House of the State Legislature as soon as they are made."

Since the Act stipulates that they should be laid as soon as they are made why were they not laid so long? Since on the 25th February this House has assumed the powers of the State Legislature, they knew that all the references to the States Legislature meant reference to this House. So, they should have been laid before Parliament as soon as they were made. We met twice after these rules were made. We had been sitting till 30th August. What is the reason for the delay? A simple explanation that they were mislaid in the post-office or they were sleeping over it is not an explanation; it is flouting the House and flouting the rules.

Coming to the other Act, the Uttar Pradesh Avas Evam Vikas Parishad Adhiniyam, 1965, sub-section (3) of section 94 of that Act says :

"all rules made under this Act shall, as soon as may be after they are made, be laid before each House of the State Legislature."

That will now mean each House of this Parliament. They should be laid before Parliament as soon as they are made. Now they are more than one year old. So, what is the meaning of "as soon as may be after they are made" according to the Minister? Therefore, Sir, if their explanation is not satisfactory, if it is something vague, they may not be permitted to lay these papers on the Table of the House.

SHRI JAGANATH RAO : These rules under the Uttar Pradesh Avas Evam Vikas Parishad Adhiniyam, 1965 which relate to grant of loans and advances, were published in the State Gazette on the 20th April, 56LSS(CP)/68

1968. The Government of Uttar Pradesh thought that after their publication the additional copies of the rules should be placed on the Table of the House of the State Legislature, through the Law Department of the State, after the forthcoming elections. But the State Law Department advised that the rules were required to be placed on the Table of both Houses of Parliament. Then, copies of the rules were not available. So, they had to be reprinted because of which there was some delay.

MR. SPEAKER : What is the explanation of the Health Ministry ?

DR. S. CHANDRASEKHAR : The same explanation applies to this case also.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Even if no office copy of the rules was available, the Gazette copy was there. How could they say the Gazette copy was not available ?

SHRI JAGANATH RAO : What they say is that no copy was available.

MR. SPEAKER : One year is too long a time. Apart from the normal work, it is true that we are now ruling half of India by President's Rule and there is bound to be some delay here and there. Even that has to be avoided. Of course, I can understand a delay of one or two months; but one year is too long a period and it should be avoided.

NOTIFICATIONS UNDER THE GOLD CONTROL ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the table—

(1) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968 :—

- (i) The Gold Control (Specifications of Standard Gold Bars and Conditions of Refining) Rules, 1968, published in Notification No. S.O. 3116 in Gazette of India dated the 1st September, 1968.
- (ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Rules, 1968, published in Notification No. S.O. 3117 in Gazette of

India dated the 1st September, 1968. [Placed in Library, see No. LT-2164/68.]

(2) (i) A copy of Notification No. SEC 205/B.3-68/69, published in Gazette of India dated the 20th July, 1968, (Hindi and English versions) making certain amendments to the Agricultural Refinance Corporation (Staff) Regulations, 1964, under subsection (5) of section 46 of the Agricultural Refinance Corporation Act, 1963.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library, see No. LT-2165/68.]

(3) A copy of the Uttar Pradesh Sales Tax (Amendment) Rules, 1968, published in Notification No. ST-3300/X-948(2)-67 in Uttar Pradesh Gazette dated the 31st August, 1968, (Hindi and English versions) under sub-section (5) of section 24 of the U.P. Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library, see No. LT-2166/68.]

(4) A copy of Notification No. ST-3494/X-950(1)-64, published in Uttar Pradesh Gazette dated the 24th October, 1968, (Hindi and English versions) under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library, see No. LT-2167/68.]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi :—

(i) The Delhi Sales Tax (Fifth Amendment) Rules, 1968, published in Notification No. F.

4(41)/66-Fin.(G) in Delhi Gazette dated the 27th Sept., 1968.

(ii) The Delhi Sales Tax (Sixth Amendment) Rules, 1968, published in Notification No. F. 4(125)-68-Fin. (Genl.) in Delhi Gazette dated the 27th September 1968.

(iii) The Delhi Sales Tax (Seventh Amendment) Rules, 1968, published in Notification No. F. 4(144)/68-Fin.(G), in Delhi Gazette dated the 9th October, 1968. [Placed in Library, see No. LT-2168/68.]

(6) A copy of the Central Excise (Seventeenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1890 in Gazette of India dated the 26th October, 1968, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-2169/68.]

(7) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Drawback (General) Hundred and fifteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1873 in Gazette of India dated the 19th October, 1968.

(ii) The Customs and Central Excise Duties Export Drawback (General) Hundred and sixteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1874 in Gazette of India dated the 19th October, 1968.

(iii) The Customs and Central Excise Duties Export Drawback (General) Hundred and seventeenth Amendment Rules, 1968, published in Notification No. G.S.R. 1924 in Gazette of India dated the 2nd November, 1968.

(iv) The Customs and Central Excise Duties Export Drawback (General) Hundred and eighteenth Amendment Rules, 1968, pub-

lished in Notification No. G.S.R. 1925 in Gazette of India dated the 2nd November, 1968.

(v) The Customs and Central Excise Duties Export Drawback (General) Hundred and nineteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1926 in Gazette of India dated the 2nd November, 1968.

(vi) The Customs and Central Excise Duties Export Drawback (General) Hundred and twentieth Amendment Rules, 1968, published in Notification No. G.S.R. 1927 in Gazette of India dated the 2nd November, 1968.

[Placed in Library. See No. LT-2170/68.]

(8) A copy of the Annual Report of the Industrial Finance Corporation of India for the year ended on the 30th June, 1968, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948, [Placed in Library. See No. LT-2171/68.]

PETROLEUM AND NATURAL GAS (AMENDMENT) RULES, 1968

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Petroleum and Natural Gas (Amendment) Rules, 1968, published in Notification No. G.S.R. 1866 in Gazette of India dated the 19th October, 1968, under section 10 of the Oilfields (Regulation and Development) Act, 1948. [Placed in Library. See No. LT-2172/68.]

INTER-STATE WATER DISPUTES (AMENDMENT) RULES, 1968

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Inter-State Water Disputes (Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. S.O. 3559 in Gazette of India dated the 12th October, 1968, under sub-section (3) of section 13

of the Inter-State Water Disputes Act, 1956. [Placed in Library. See No. LT-2173/68.]

BUDGET ESTIMATE OF THE WEST BENGAL STATE ELECTRICITY BOARD

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : On behalf of Shri Siddheshwar Prasad, I beg to lay on the Table a copy of the Budget Estimate of the West Bengal State Electricity Board for the year 1968-69, under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West 1956. [Placed in Library. See No. LT-2174/68.]

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (FOURTH AMENDMENT) REGULATIONS, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1968, (Hindi and English versions) published in Notification No. S.R.O. 11-E in Gazette of India dated the 17th July, 1968, under Section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1661/68.]

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay a statement in reply to Half-an-Hour discussion raised by Shri Prakash Vir Shastri on the 13th November, 1968, regarding visit of Khan Abdul Ghaffar Khan to India, under direction 19 of the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-2175/68.]

COMMITTEE OF PRIVILEGES SIXTH REPORT

SHRI KHADILKAR (Khed) : I beg to present the Sixth Report of the Committee of Privileges.